

Disposal of treated effluents by distilleries

4353. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether many distilleries in India are not following the norms for disposal of treated effluents thereby causing extreme harm to the flora and fauna in the country;

(b) if so, the details thereof and the response of Government thereto, State-wise;

(c) the steps taken by Government during the last two years and the current year against such polluting distilleries;

(d) whether Government is aware of the corrupt practices involved at various stages of granting and renewing licences to such distilleries by State Pollution Control Boards as well as Central Pollution Control Board; and

(e) if so, the details thereof and the action taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (e) As reported by the Central Pollution Control Board (CPCB), there are 339 distilleries in 26 States / Union Territories (UTs). This exclude 8 States / (UTs) of Arunachal Pradesh, Jharkhand, Manipur, Meghalaya, Mizoram, Chandigarh, Andaman & Nicobar Islands and Lakshadweep. Out of the 339 distilleries, 20 distilleries are not in operation. Of the remaining 319 distilleries, 250 distilleries have taken measures to achieve zero discharge of spent wash. Remaining 69 distilleries are at various stages of achieving zero discharge. The State-wise status is given in the Statement-I (*See below*)

The CPCB conducted surprise inspections of 30 distilleries. Based on the inspection, directions were issued to four units under Section 5 of the Environment (Protection) Act, 1986 and one direction was issued under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 to the State Pollution Control Board (SPCB). The details are given in the Statement-II (*See below*). The Ministry of Environment and Forests has not received any complaint regarding corrupt practices involved in granting or renewing of licences to such distilleries by SPCBs/CPCB.

Statement-I

*Status of distillery based on information received from State Pollution Control
Boards/Pollution Control Committees*

Sl. No.	State/UT	No. of Distilleries	Operational Status/pollution control measures			
			Distilleries with Zero discharge	Distilleries without Zero discharge	Distilleries Closed	Mode of Zero discharge
1	2	3	4	5	6	7
1	Andhra Pradesh	19	18	01	00	Reverse Osmosis (RO)/Multiple Effective Evaporator (MEE), composting
2	Assam	0				
3	Bihar	05	05	00	00	Composting, irrigation
4	Chhattisgarh	03	-	-	-	-
5	Goa	02	00	02	00	-
6	Gujarat	10	09	01	00	Composting, irrigation
7	Haryana	08	08	00	00	MEE, composting
8	Himachal Pradesh	03	01	02	00	-
9	Jammu and Kashmir	06	-	-	-	-
10	Karnataka	38	37	01	00	-
11	Kerala	0	-	-	-	-

1	2	3	4	5	6	7
12	Madhya Pradesh	8	7	1		
13	Maharashtra	107	77	24	06	As per Corporate Responsibility for Environment Protection (CREP)
14	Nagaland	0				
15	Orissa	04	04	00	00	-
16	Punjab	13	06	07	00	-
17	Rajasthan	10	09	00	01	MEE, RO, composting
18	Sikkim	01	-	-	-	-
19	Tamil Nadu	26	12	10	04	Composting, incineration
20	Tripura	0				
21	Uttar Pradesh	68	53	06	09	Composting, RO, MEE, Incineration, irrigation
22	Uttarakhand	03	03	00	00	Concentration, composting
23	West Bengal	01	01	00	00	-
24	Daman Diu, Dadra Nagar Haveli	04	-	-	-	-
25	Delhi	0	-	-	-	-
26	Puducherry	0				
TOTAL		339	250	55	20	-

Note: SPCBs/PCCs-State Pollution Control Boards/Pollution Control Committees

Zero discharge-Zero discharge of spent wash in inland surface water

RO-Reverse osmosis, MEE-Multiple effect evaporation, CREP-Corporate responsibly for environment protection

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Written Answers to

[RAJYA SABHA]

Unstarred Questions

Statement-II*Details of action taken in respect of surprise inspections*

No. of distilleries/Surprise Inspections	Status/action taken
04	Direction issued under section 5 of the Environment (Protection) Act, 1986 to the Units
01	Direction issued under section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 issued to the State Pollution Control Board
02	Letters issued to the concerned State Pollution Control Board/Pollution Control Committee for action.
01	Letter issued to the Unit for ensuring compliance
01	Letter issued to the concerned CPCB Zonal Office for further information
04	Closed
11	Units were found not in operation during the surprise inspection
03	Case under consideration
02	Complying/no action
01	Case under the 3-Member Committee constituted by the Hon'ble Supreme Court of India

Discharge of sewage in Ganga river in Uttar Pradesh

†4354. SHRI KAPTAN SINGH SOLANKI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the total number of cases registered by the Central Pollution Control Board (CPCB) against the units especially in Uttar Pradesh which discharge liquid sewage in river Ganga during the last three years, unit-wise;

†Original notice of the question was received in Hindi.